

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.297 of 2009

(Arising out of Order-in-Appeal No.42/ST/BBSR II/2009 dated 29.09.2009 passed by Commissioner (Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar)

M/s Bharat Construction Company

Gopabandu Palli, Near Amarnatha Shiva Mandir, Rourkela-I

Appellant

VERSUS

Commissioner of Central Excise, Customs & S.Tax, Bhubaneswar

C.R.Building, Rajaswa Vihar, Bhubaneswar-751007

Respondent

APPEARANCE :

None for the Appellant

Shri K.Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO...75227/2023

DATE OF HEARING : 11 .04.2023

DATE OF DECISION : 11 .04.2023

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(Rajeev Tandon)
Member (Technical)**

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